

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-308
IB-2685/ND/2019

IN THE MATTER OF:

M/s Pooja Enterprises
V/s
Chandralekha Constructions Pvt Ltd

...Applicant

...Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 20.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)


MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant : Advocates Ashok Kr. Juneja, Akshita Rishi, Akash Srivastava
For the Respondent : Adv. Mamta, Mukesh Rana

ORDER

Ld. Counsel for the respondent has put in appearance and seeks time to file his Vakalatnama as well as reply and also serve advance copy of the same to the Ld. Counsel for petitioner within one week. Ld. Counsel for the petitioner seeks time to file the rejoinder after receiving the reply and also to serve advance copy of the same to the Ld. Counsel for respondent. List the case for final hearing on 27.11.2019.


(SUMITA PURKAYASTHA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)